



**THE  
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS  
(Legislation Section)

Srinagar, the 27th September, 2018.

The following Act has been assented to by the Governor on 27th September, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR PANCHAYATI RAJ  
(THIRD AMENDMENT) ACT, 2018.**

(Governor Act No. XIV of 2018)

[27th September, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of India.

2 The J&K Govt. Gazette, 27th Sept., 2018/5th Asv., 1940. [No. 26-1

An Act to amend the Jammu and Kashmir Panchayati Raj Act, 1989.

In exercise of the powers vested under Proclamation No. P-I /18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Panchayati Raj (Third Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 36, Act No. IX of 1989.*—In section 36 of the Jammu and Kashmir Panchayati Raj Act, 1989, (hereinafter referred to as ‘the principal Act’), in sub-section (1), the second proviso thereto shall be substituted by the following, namely :—

“Provided further that for purposes of holding general elections under this Act upto December, 2020, the superintendence, direction and control of the preparation of electoral rolls and conduct of, all elections in accordance with this Act shall vest in the Chief Electoral Officer.”

4. *Amendment of section 36-D, Act No. IX of 1989.*—In section 36-D of ‘the principal Act’, in sub-section (2), after clause (cc) the proviso thereto shall be substituted by the following proviso, namely :—

“Provided that for the purposes of holding general elections under this Act upto December 2020, the power to determine and delimit halqa panchayats in accordance with this Act shall vest in the Chief Electoral Officer.”

SATYA PAL MALIK,  
Governor.

(Sd.) ACHAL SETHI,  
Special Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs.